

INDIA SHELTER FINANCE CORPORATION LTD.
 Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice, Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt. of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./ Mrs. Bhoomika Sharma D/o Dinesh Kumar Sharma, Mr./ Mrs. Aditya Kumar Dixit S/o Praveesh Kumar Dixit, Mr./ Mrs. Praveesh Kumar Dixit S/o Jamuna Dutta Dixit, Gali No. 2 Shanti Vihar Colony Near Mobile Tower Rudrapur U.S. Nagar UK 263153 Loan Account No. LAKSVLONS000005062909/AP-10141726 (Branch: Kashipur-1)	All Piece And Parcel Of Mohalla Mandi Kishan Das Sarai Ul Sikra Sarai Near Shiv Mandir City: Sambhal, Uttar Pradesh-263153 All Piece And Parcel Of Residential House Of Covered Admeasuring 86.60 Sq. Mtrs., Open Area Measuring 340.80 Sq. Mtrs., Situated At Mandi Kishan Das Sarai, Sambhal Tehsil & Distt.-Sambhal, u.p., Boundaries Of Plot No. 1: East: Road Gali, West: House Of Manoj, North: House Of Naresh & Land Of Rajesh, Kamesh, South: Road Boundaries Of Plot No. 2: East: Road, West: House Of Manoj, North: Road, South: House Of Kamesh	Demand Notice 07-04-2025 Rs. 17,46,245/- (Rupees Seventeen Lakh Forty Six Thousand Two Hundred Forty Five rupees only) Due As On 08-April-2025 Together With Interest From 08-April-2025 & Other Charges & Costs Till The Date Of The Payment	11.06.2026

PLACE: SAMBHAL Date: 11.06.2026 For India Shelter Finance Corporation Ltd. (Authorized Officer)
 For any query please Contact Mr. Sudhir Tomar (+91 9818460101)

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s) / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	M/s. M. R. Hosier/ Gulzar/ Reshma/ Afjal Afjal Mohd Afjal/ Gulshana Begam/ 158805002191	Property Bearing MPL No. 002000036, Old Nagar Palika No.3/15, Measuring Area 125.4 Sq. Mtrs i.e. 150.00 Sq. Yrds, Situated At Gram Sarvot, Mohalla Mahmoodnagar, Paragona, Tehsil & District Muzaffarnagar, Uttar Pradesh-251001. Owned By Afjal Afjal Mohd Afjal, Gulshana Begam, (Admeasuring An Area of 125.4 Sq. Mtrs i.e. 150.00 Sq. Yrds North-house of Shamshad And Others South: Rasta 15 Feet Wide East: House of Jarif West: House of Jakir/ Date of Symbolic Notice June 10, 2026	January 13, 2026 Rs. 28,73,415.00/-	Muzaffarnagar

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: June 13, 2026
 Place: Muzaffarnagar

Sincerely Authorised Officer,
 For ICICI Bank Ltd.

PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrower and that the undersigned has taken the Physical possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), guarantor & Loan Account No.	Description of the property mortgaged (Secured assets)	Date of Demand Notice	Date of Symbolic Possession Notice	Amount O/s as on date of demand notice
1) Mr. Biram Singh Verma, 2) Mrs. Bhulbhai Verma 2000817000767 & 20008170001897	All that part and parcel of property consisting of Final Plot No-40, Survey No. -- LS 150/1/1, PHN 84/42, House No 40, Ward No 04, Gram Ramnagar, Teh-Jeerpur, Dist- Rajgarh. Bounded: On The North By: House, On The East By: Plot, On The West By: Road Second Schedule, On The South By: Plot.	29 May 2024	08 June 2026	Rs. 7,20,715.19/-

Place : Madhya Pradesh, Date : 13 June 2026

Authorised Officer, Bandhan Bank Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below. - Notice is hereby given to Borrower /Mortgagor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) /Mortgagor(s) / Guarantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) Earnest Money Deposit (In Rs.)
1	Loan A/c. No(s) : LAP4POAA000143802 1. Mr/Ms. Karnail Singh 2. Mr/Ms. Krishna Devi 3. Mr/Ms. Gurnam Singh Add For Sr. No. 1, 2 & 3 : Daserpur, Po, Duserpur, Near Tower, Kailthal, Haryana -136035 Add For Sr. No. 1, 2 & 3 : Property Situated At Village Daserpur, Tehsil Guhala, District Kailthal, Haryana, Daserpur, Guhala, Kailthal, Haryana, 136035	Rs. 28,65,477/- (Rupees Twenty Eight lakh Sixty Five Thousand Four Hundred Seventy Seven Only) as on 28-08-2025	Measuring 00 Kanal 10.4 Marla representing 1/2 share out of total land measuring 01 Kanal 01 Marla comprise in Khewat no. 43, Khatoni no. 64, Kitta-2, as per jamabandi for the year of 2019-2020 vide Regd. transfer deed no. 534/1 dated 18.05.2016 and mutation no. 1090.	CONSTRUCTIVE POSSESSION	Rs. 36,13,050/- (Rupees Thirty Six lakh Thirteen Thousand Fifty Only) Rs. 3,61,305/- (Rupees Three lakh Sixty One Thousand Three Hundred Five Only)

INSPECTION DATE & TIME : 18.07.2026 BETWEEN 11.00 a.m. to 4.00 p.m. MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-

LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 20.07.2026 before 05.00 p.m.

* Together with further interest in accordance with terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof. For any assistance related to the inspection of the property or for obtaining the Bid document and for any other queries, please get in touch with 1. Gautam Pathania, Mobile No. 8146799601 & Email id : gautamps@chola.murugappa.com / 2. Rakesh Kumar, Mobile No. 9413823330 & Email : rakeshkumarhr@chola.murugappa.com, official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.

Date : 12.06.2026
 Place : Kailthal, Haryana

Authorised Officer,
 For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

TRUHOME FINANCE LIMITED (Formerly Shriram Housing Finance Ltd.)

Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 1800 102 4345; Website: www.truhomefinance.in

Reg.Off.: Srinivasa Tower, 1st Floor, Door No.45, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Truhome Finance Limited, the Symbolic Possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 18-June-2026 between 11.00 a.m. to 1.00 p.m. for recovery of the balance due to Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Salimuddin S/o Mr. Hafiz House No. 368, Dhaulana, Hapur, Uttar Pradesh-245301. Also At: House No.26, Village-Dhauana, District-Hapur, Uttar Pradesh-245301. Mrs. Kherun Nisa W/o Mr. Salimuddin House in Village -Daulapur, Dhikari, Hapur, Uttar Pradesh-245301. Also At: House No.26, Village-Dhauana, District-Hapur, Uttar Pradesh-245301.	Rs. 27,33,365/- (Rupees Twenty Seven Lakh Thirty Three Thousand Three Hundred Sixty Five Only) in respect of Loan Account No. THLHGZBD0001436 as on 09-Mar-2026, with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. Demand Notice Date: 11-Mar-2026	Rs. 23,66,800/- (Rupees Twenty Three Lakh Sixty Six Thousand and Eight Hundred Only) Bid Increment: Rs. 10,000/- and in such multiples. Earnest Money Deposit (EMD)(Rs.) Rs. 2,36,680/- (Rupees Two Lakh Thirty Six Thousand Six Hundred and Eighty Only) Last date for submission of EMD : 16-July-2026 Time: 10.00 A.M to 1.00 PM	18-JULY-2026 & Auction Time: 11.00 A.M. to 01.00 PM	Mr. Sanjeev Sharma 9810328494 Customer Care Number : 022 - 40081572 Property Inspection Date: 14-July-2026 Time 11.00 a.m to 12.00 p.m

Description of Property

All that piece and parcel of the free hold Property bearing No. 26, Out of Kharsa No. 1665, Area Admeasuring 108.426 Sq., Yards., Situated in the revenue Estate of Village-Dhauana, Pargana-Dasna, Tehsil-Dhauana, District-Hapur, Uttar Pradesh. Boundaries of the said Property : East: Other Plot, West: Road 18ft. Wide. North: Plot No. 27, South: Plot No. 25

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Dheeraj Bhatti S/o Mr. Rambhul Singh House in Murad Garhi, Rabupura (Rural), Gautam Buddha Nagar, Uttar Pradesh -203209. Mrs. Seema Devi W/o Mr. Dheeraj Bhatti House in Murad Garhi, Rabupura (Rural), Gautam Buddha Nagar, Uttar Pradesh -203209	Rs. 42,19,258/- (Rupees Forty Two Lakh Ninety Thousand Two Hundred Fifty Eight Only) in respect of Loan Account No. THLHGZBD0000962 as on 07-Mar-2026, with further interest at the contractual rate, within 60 days from the date of receipt of the said notice. Demand Notice Date: 13-Mar-2026	Rs. 66,74,300/- (Rupees Sixty-Six Lakh Seventy-Four Thousand and Three Hundred Only) Bid Increment: Rs. 10,000/- and in such multiples. Earnest Money Deposit (EMD)(Rs.) Rs. 6,67,430/- (Rupees Six Lakh Sixty-Seven Thousand Four Hundred and Thirty Only) Last date for submission of EMD :16-July-2026 Time: 10.00 A.M to 1:00 PM	18-JULY-2026 & Auction Time: 11.00 A.M. to 01.00 PM	Mr. Sanjeev Sharma 9810328494 Customer Care Number : 022 - 40081572 Property Inspection Date: 14-July-2026 Time 11.00 a.m to 12.00 p.m

Description of Property

All that piece and parcel of the free hold Property bearing No. 117, Block 1 B, Sector 24 A, Allotment No.RP508A1358, area admeasuring 200 Sq. Mtr., YEIDA, Grater Noida, Gautam Budh Nagar, Uttar Pradesh-203209.

1) For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) website.
 2) The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 911020045677633 IFSC CODE: UTIB0000230.

Place : Hapur, Gautam Budh Nagar
 Date : 13.06.2026

Sd/- Authorised Officer- Truhome Finance Limited (Formerly Shriram Housing Finance Limited)

BEFORE DEBTS RECOVERY TRIBUNAL NO. II, DELHI

4th Floor Jeevan Tara Building Parliament Street New Delhi-110001

Notice under section 19(4) recovery of Debts To Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule) 1993 in the matter of OA NO 1091/2025 DATE: 09.06.2026 Deutsche Bank AGApplicant

Versus M/s Geburt Plast Pvt Ltd & ORSRespondent

To, Defendant M/s Geburt Plast Pvt Ltd Through Its Director Mr Lav Jain And Mrs Shali Jain A-56 Sect 83 Phase-II Noida Gautam Budh Nagar UP 201305 D2. Mr Lav Jain So Shri Ashok Kumar Jain Director Of M/s Geburt Plast Pvt Ltd Ro 6172 ATS One Hamlet Sect 104 Noida CB Nagar 201304, D2. Mrs Shali Jain M/o Mr Lav Jain Ro 6172 ATS One Hamlet Sect 104 Noida GB Nagar 201304

Whereas the above named applicant (s) has/have instituted a case for recovery of Rs. 32,62,161.99 (Rupee Thirty Two Lakh Sixty Two Thousand One Hundred Sixty One And Ninety Nine Paise Only) against you and where as it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way therefore, this notice is given by advertisement directing you to make appearance in the Tribunal on 28.10.2026 At 11.00 A.M.

Take notice that in default of your appearance on the day before the mentioned, the case will be heard and determined in your absence. All the matters will be taken up through video Conferencing or physical and for that purpose:-

(i) All the Advocates/Litigants shall download the "Cisco Webex" application/software.

(ii) "Meeting ID" and Password for the date of hearing qua cases to be taken by Hon'ble Presiding Officer/ Registrar shall be displayed in the daily cause list itself at DRT Official Portal i.e. drt.gov.in

(iii) In any exigency qua that the Advocate/Litigants can contact the concerned official at Pl. No. 23748478.

Given under my hand and seal of the Tribunal this 9th day of June, 2026. By Order Of The Tribunal

Section Officer DRT-II, Delhi

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057. Branch Office: A-6, Third Floor, Sector-4, Noida-201301

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)

Notice of sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002 Notice is hereby given to the public in general and to the borrower/co-borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd. ("Secured Creditor"), possession of which has been taken by the Authorized Officer will be sold on "As is Where is", "As is What is" And "Whatever There is" basis by way of Private Treaty.

The sale by private treaty will take place any day after fifteen days (15 Days) from the date of this publication The details are more particularly mentioned herein below.

Loan Account No.	Name of borrowers	Date of Demand Notice & Amount as on date	Reserve Price (RP) Earnest Money Deposit (EMD)	Type of Possession
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HHFNSPHOU1900005994 HHFGZALAP24000058164 Mokadesh Ali, Piya Ali Ahmed Rs. 12,95,210/- as on 10/06/2026 Rs. 8,30,000/- Physical

Description of property: Flat No.2, Second Floor Back side without roof rights, MIG on G+3 Standard Building, Plot No.5-107-B Block, Kharsa No. 222 having area measuring 456 sq. ft. i.e. 42.36 sq. mtr. Rail Vihar, Village Sadullabad, Tehsil Noida, District Ghaziabad, Uttar Pradesh- 201102 consisting of two bedrooms, one drawing room, one kitchen and one toilet bathroom. Bounded As: East- Plot No. B-107 A, West- Plot No. B-106, North- 25 Ft Wide Road, South- Plot No. B-88

HHFGZAHOU21000 0152500/ HHFGAZI PL21000015251 Hasim Khan, Shayna Wife of Hasim Khan, Rajaula Son of Mohd Sahabuddin Rs. 22,11,381/- as on 10/06/2026 Rs. 13,50,000/- Physical

Description of property: Flat No UGF-4, Upper Ground Floor, Rear Right Hand Side, without roof rights, MIG, Built On Plot A-59, part of Kharsa No. 350 having area measuring 480 sq. ft. i.e. 44.60 sq. mtrs, Rail Vihar Sehkara Awas Samiti Limited, Village- Sadullabad, Tehsil Noida, District- Ghaziabad, Uttar Pradesh- 201102 Consisting of two bedrooms, one drawing room, one kitchen, two toilets, bathroom. Flat Bounded by: Common Passage & Flat No. UGF-3, Flat No. UGF-3, South: Other's property

HHFNOIHOU23000043122 HHFNOILAP23000043585 Dheeraj Singh, Jyoti Devi Rs. 14,03,274/- as on 10/06/2026 Rs. 6,00,000/- Physical

Description of property: Flat No. FF-3, L.I.G, 1st Floor Rear Side without roof rights, consisting of one drawing/dining room, one bedroom, one toilet, one kitchen and balcony having covered area measuring 350 sq. ft. i.e. 32.51 sq. mtrs, Kharsa No. 353, situated on Plot No. D-195-A, Push Vihar Kashyap Kum Second, Village Sadullabad, Pargana And Tehsil Noida, District Ghaziabad, Uttar Pradesh- 201102 Bounded As: East- 15 Ft Wide Road, West- Other's Property, North- Remaining Portion Of Plot, South- Other's Property

Authorised Officer's Details: Name: Mr. Ershad Ali Phone No.: 8802270415 Email ID: ershad.ali@herohfl.com Private Treaty to be executed any day after 29-06-2025. Purchaser Identified

The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) i.e. 13(4) of the SARFAESI Act, 2002 all previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale, through Private Treaty, as per the terms agreeable to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under: 1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited. 2. Bid increment amount shall be Rs. 15,000 (Fifteen Thousand Only) for Reserve Price till 25 lakhs, Rs. 25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 lakh, Rs. 50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakh till 1 crore, Rs. 1,00,000 (1 Lakh Only) for Reserve price Beyond 1 Crore. 3. Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of the property and the remaining amount within 15 days thereafter. 4. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 5. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. 6. In case of non-acceptance of offer of purchase by HHFL, the amount of 10% paid along with the application will be refunded without any interest. 7. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. 8. The purchaser should conduct due diligence on all aspects related to the next working day of receipt of HHFL's acceptance of offer for purchase of the property and the remaining amount within 15 days thereafter. 9. The purchaser should not conduct due diligence on all aspects related to the next working day of receipt of HHFL's acceptance of offer for purchase of the property and the remaining amount within 15 days thereafter. 10. In case of more than one offer, the HHFL will accept the highest offer and there shall not be any claim against HHFL. From unsuccessful offerer 11. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application. 12. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 13. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. 14. For property details and visit to property contact to Mr. Ershad Ali / ershad.ali@herohfl.com / 8802270415 & Shekhar Singh / 98711522275/shekhar.singh@herohfl.com.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Sale failing which the property shall be sold through Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other_notice_on_hero_housing_finance_limited/ Secured Creditor's website i.e. www.herohousingfinance.com

Date: 13-06-2026
 Place: Delhi-NCR

For Hero Housing Finance Ltd. Authorised officer

Notice is hereby given that the HILL-ROM INDIA PRIVATE LIMITED has commenced voluntary liquidation on 10th day of June 2026.

The stakeholders of HILL-ROM INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 10th day of July, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Sd/- (Monika Agarwal)

Date: 13.06.2026
 Place: Haryana

Regn No.: IBB/IPA-001/PP-101137/2018-19/11866

Amrit Corp. Ltd.

CIN: U15141UP1940PLC000946

Reg. Office: CM/28, First Floor, Gagan Enclave, Amrit Nagar, G T Road, Ghaziabad - 201 009 (U.P.)

Corp. Office: Amrit Corporation Centre, A-95, Sector-65, Noida - 201 309 (U.P.)

Ph: 0120-4506900; Fax: 0120-4506910

E-mail: info@amritcorp.com; Website: www.amritcorp.com

NOTICE TO SHAREHOLDERS

Notice is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the IEPF Rules") that the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of 7 (Seven) or more consecutive years to the demat account of the Investor Education and Protection Fund (IEPF) Account ("IEPF Authority").

A list of such shareholders who have not encashed their dividend for seven consecutive years Le for the financial years 2018-19 & Interim Dividend declared on 13.08.2019 onwards, and therefore whose equity shares are liable to be transferred to the demat account of the IEPF Authority in due course, is displayed on the website of the Company at www.amritcorp.com.

In compliance to the Rules, the Company has communicated individually to the concerned shareholders by Speed post and the shareholders are requested to forward the requisite documents as mentioned in the said communications,

